

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

CRIMINAL APPLICATION (BA) NO.268 OF 2020
(Omeshwar s/o. Suklal Choudhary .vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 30.4.2020.

Heard Mr.D.V.Mahajan, learned
Counsel for the applicant/accused and
Mr.A.D.Sonak, learned Additional Public
Prosecutor for respondent/State.

Issue notice.

Mr.A.D.Sonak, learned Additional
Public Prosecutor waives service and seeks time to
file reply.

The learned Counsel for applicant has
pointed out copy of D.N.A. report filed on record
at page no.156. As per the D.N.A. report,
applicant Omeshwar s/o. Suklal Choudhary in
DNAn-671/19 is excluded to be the biological
father of baby of Payal Kawadu Goutam (victim).
Opinion of Assistant Chemical Analyser, Regional
Forensic Science Laboratory, Nagpur is as under :

“Opinion :

1)Omeshwar Suklal Choudhari in DNAn-671/19 is excluded to be the biological father of baby of Payal Kawadu Goutam.

2)Ajay Bharat Bisen in DNAn-671/19 is excluded to be the biological father of baby of Payal Kawadu Goutam.

3)Payal Kawadu Goutam in DNAn-671/19 is concluded to be the biological mother of baby of Payal Kawadu Goutam.....”

In view of the D.N.A. report, the applicant is granted interim bail till filing of reply by the State. The applicant be released on furnishing a P.R. bond of **Rs.25,000/-** with one surety in the like amount.

List the matter after two weeks.

JUDGE